

**3435 Bill Passed by Rajya Sabha 15 JULY 1957 Railway Protection Force Bill 3436
Laid on the Table**

[Secretary]

- (2) The Copyright Bill, 1957
- (3) The Appropriation (No. 3) Bill, 1957
- (4) The Central Sales Tax (Amendment) Bill, 1957

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the First Session of Second Lok Sabha and assented to by the President since a report was last made to the House on the 13th May, 1957 —

- (1) The Essential Commodities (Amendment) Bill, 1957
- (2) The Life Insurance Corporation (Amendment) Bill, 1957
- (3) The Industrial Disputes (Amendment) Bill, 1957
- (4) The Reserve Bank of India (Amendment) Bill, 1957
- (5) The Coal Bearing Areas (Acquisition and Development) Bill, 1957
- (6) The State Bank of India (Amendment) Bill, 1957

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Railway Protection Force Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 29th May, 1957."

**BILL PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I lay the Railway Protection Force Bill, 1957, as passed by Rajya Sabha, on the Table of the House

RESIGNATION OF MEMBER

Mr. Speaker: I have to inform the House that Shri R Venkataraman, has resigned his seat in Lok Sabha with effect from the 9th July, 1957

**RAILWAY PROTECTION FORCE
BILL**

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to move*

"That the Bill to provide for the constitution and regulation of a Force called the Railway Protection Force for the better protection and security of railway property be taken into consideration"

As Members are aware, Railways have their own Watch and Ward Departments for safeguarding their property and the goods entrusted to them for carriage. The Watch and Ward Departments functioning on the Railways have hitherto been handicapped by lack of adequate powers and well defined status as also of a proper sense of discipline to fulfil their primary functions of protecting Railway property and of property entrusted to Railways for transport. The Railways have during these years incurred heavy losses on account of theft and pilferage of Railway property and of payment of quite a large number of compensation claims preferred against them.

The proposed legislation is designed to bring about a radical change in the functioning of this Department, which is being re-designated as the Railway Protection Force, so as to achieve quick and effective results. It enables the personnel of the Force to be brought under a special set of disciplinary rules and confers on them, under certain conditions, powers of arrest and search without warrant. Moreover, the Railway Protection Force thus re-organised could provide, in times of need, suitable assistance to

*Moved with the recommendation of the President.